

REGISTRAR COURT. 2
S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

SECTION XI

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

015 Petition(s) for Special Leave to Appeal (C) No(s).11442-11443/2

) MATSYA JEEVI SAHKARI SAMITI LTD AND ANR Petitioner(s)

VERSUS

) STATE OF U P AND ORS Respondent(s)

(with interim relief and office report)

Date : 16/02/2016 These petitions were called on for hearing today.

For Petitioner(s) Mr. C.D. Singh,Adv.
Mr. Sandeepan Pathak,Adv.
Mr. Neeraj Shekhar,Adv.

For Respondent(s) Ms. Sandeep Kumar Dwivedi,Adv.
Mr. Manoj K. Mishra,Adv.
Mr. Uday Singh,Adv.
Mr Vinay Kumar Garg,Adv.
Ms. Pragati Neekhara,Adv.

UPON hearing the counsel the Court made the following
O R D E R

counter Respondent Nos. 2 and 3 have already filed the
affidavit.

Signature Not Verified The Ld. Counsel for the respondent No.4 has failed to file the

counter affidavit within the period stipulated under the rules.
Digitally signed by
Madhu Grover
Date: 2016.02.16

16:57:16 SCT Mr. Samer Singh, Ld. Advocate has appeared on behalf of the
Reason:

respondent No. 1. He seeks and is given two weeks time to file the
vakalatnama. Learned counsel has stated that the petitioners have
Item No. 69 2

not provided the copies of the pleadings to him. The learned

counsel for petitioners is directed to provide the copies of the pleadings to the learned counsel within a weeks' time and file proof. The respondent shall file the Counter Affidavit within a period of four weeks, thereafter.

The office report indicates that although by order dated 10.12.2015 of this Court four weeks time as last chance was given to the Learned Counsel for the petitioners to take fresh steps for the service of notice to the Respondent No.5, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.

(M V RAMESH)
Registrar

MG